

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/TT/2017

Subject : Determination of tariff for Rajasthan Vidyut Prasaran Nigam Limited (RVPN) owned lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity as per Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in the POC as per 2009 Tariff Regulations.

Date of Hearing : 3.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited

Respondents : Power Grid Corporation of India Limited and 4 others

Parties present : Shri Pradeep Mishra, Advocate, RVPNL
Shri Manoj Kumar Sharma, Advocate, RVPNL
Shri Hari Mohan Gupta, RVPNL
Shri Rajeev Jain, RVPNL
Shri G. Umapathy, Advocate, MPPTCL
Shri Aditya Singh, Advocate, MPPTCL
Shri Dilip Singh, MPPMCL
Shri Abhinav Anand, MPPTCL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The learned counsel for the petitioner, RVPNL submitted that the present petition has been filed for determining transmission tariff of the petitioner's seven transmission lines/system connecting with other States for the period 2011-12 to 2013-14, as per Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in the POC computation.

2. The learned counsel for MPPTCL submitted that the petitioner claimed tariff for 35.24 km of the 132 kV S/C Khandar-Sheopur line. However, out of the 35.24 km, only



12.262 km length of the said line is under the administrative jurisdiction of the petitioner and remaining line is under the jurisdiction of MPPTCL. Therefore, tariff for only 12.262 km of the 132 kV S/C Khandar-Sheopur line should be allowed for MPPTCL. He further submitted that MPPTCL would file a separate petition for tariff in respect of 22.62 km of the 132 kV Khandar-Sheopur line.

3. The representative of MPPMCL submitted that feeders from Gandhisagar HPS in MP to Rana Pratap Hydel Power Station can be utilized as natural inter State lines and requested to grant tariff for the said feeders. The Commission observed that the said feeder lines should be certified by WRPC that the said feeder lines are natural inter-State lines.

4. The Commission further observed that it is not in favour of allowing tariff for the instant lines for the period 2011-12 to 2013-14 as tariff must have already been granted by the State Commission for these lines and directed the petitioner to clarify on affidavit that tariff for the instant lines was not allowed by the State Commission.

5. Subject to above, order was reserved in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

